

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.402/2015

Dated Wednesday, the 27th day of November, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

Mr. G. Thangavel,
No. 241/C, AF Road,
Near Sai Baba Temple,
Indranagar, Selaiyur,
Chennai 600073.

....Applicant

By Advocate M/s. G. Justin

Vs

1.The Union of India rep by,
Air Officer Commanding,
Air Force Station,
Tambaram, Chennai 600046.

2.The Commanding Officer,
No. 3, MAHAR,
PIN-911503.
C/o. 56 APO.

3.The Record Officer,
Record Mahar Ragiment,
Pin-900127.
C/o. 56 APO.Respondents

By Advocate Mrs. Shakila Anand

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

When the matter is called, there is no representation for the applicant or his counsel. The applicant's counsel was not present on the earlier occasion also. It seems that even though the matter is posted under the caption "For Dismissal", neither the applicant nor the counsel for the applicant is present which shows that the applicant is not interested in prosecuting the case.

2. Accordingly, OA is dismissed for default.

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

27.11.2019